

Respondent Nos.3 and 4 are directed to submit a report regarding the action taken by them in liberating 187 bonded labour victims working in brick kilns whose details are given in the order passed by the National Human Rights Commission.

A copy of the Writ Petition be served on the advocates-on-record for the State of Uttar Pradesh and Bihar. Notices be also served through e-mail on all the respondents.

The respondent Nos.3 and 4 are directed to file a detailed report of the action taken by them pursuant to the directions issued by NHRC before the next date of hearing.

List on 09.06.2020.

(B. Parvathi)
Court Master

(Anand Prakash)
Court Master